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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 1455/93 .. Date of decision: 20.07.93

Sh. Sumer Singh .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon`ble Sh. J.P. Sharma, Member (J)

Hon`ble Sh. N.K. Verma, Member (A)

For the applicant .. Sh. B.L. Babber, Proxy counsel
for Sh. B.S. Charya, Counsel.

O R D E R (Oral)

(Delivered by Hon`ble Sh. J.P. Sharma, Member (A)

The grievance of the applicant in this application is that inspite of the offer of appointment dated 31.03.93 and thereafter ^{being} ~~he~~ medically clared by medical examination conducted on 12.04.93, he has not been given appointment. The applicant has made a representation to this effect to the Administrative Officer, Ram Manohar Lohia Hospital on 22.04.93. The present application has been filed in July, 1993 in which the applicant has prayed for the grant of relief that the respondents be directed to give appointment to the applicant and allow him join as Nursing Attendant with immediate effect.

We have heared the learned counsel for the applicant on admission. Under Section 20 of the Administrative

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Tribunals Act, 1985 the applicant have to exhaust the departmental remedies and after waiting for a period of 6 months, only he can immediately assail the grievance. We do not find any such circumstances on this application to give an instruction not awaiting the reply of the respondents on the aforesaid representation of April 1993. This application is therefore, premature. The applicant with liberty to assail his grievance, if any, after the disposal of the representation or after waiting for 6 months whichever period is earlier. The application is dismissed as premature.

N.K.Verma

(N.K.Verma) 20.7.1993

Member(A)

J.P.Sharma

(J.P. Sharma)

20.7.93

Member(J)